

**Title:** Need to include Daman district under category Coastal Regulation Zone (II) and instruct Administration of Daman & Diu for necessary amendment in the Coastal Zone Management Plan.

SHRI DAHYABHAI VALLABHBHAI PATEL (DAMAN AND DIU): Sir, the Central Government have declared the Coastal stretches of seas, bays, estuaries, creeks, rivers and backwater which are influenced by the tidal action upto 500 metres from the High Tide Line and the land between the Low Tide Line and HTL as the Coastal Regulation Zone. Accordingly, Union Territory Administration of Daman and Diu have prepared a Coastal Zone Management Plan for Daman. But, if the history of Daman of last many years is studied, it can be revealed that no place in Daman District is influenced by the tidal action. The Daman Municipal Council has started the construction of Community Hall at Nani Daman under MP Local Area Development Scheme as per the demand of the people duly approved by the District Urban Development Agencies. However, the Member Secretary, Daman & Diu Island Coastal Zone Management Authority, Daman has stopped the legal work carried out under MPLAD Scheme. Therefore the complete area of Daman District should be classified under category CRZ (II) and necessary direction should be issued to the local Administration of Daman and Diu, Daman for necessary amendment in the Coastal Zone Management Plan for development of the entire district.